



2025:DHC:6530



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 06.08.2025+ **BAIL APPLN. 2613/2025**

VIJAY @ VIJAY KUMAR

.....Petitioner

Through: Mr. Om Prakash Mishra, Advocate.

versus

STATE (GOVT. OF NCT OF DELHI)

.....Respondent

Through: Mr. Nawal Kishore Jha, APP for State
with IOs Inspector Icha Ram and
Inspector Raj Kumar**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 30/2021 of PS Darya Ganj for offence under Section 377/419/364A/34/120B IPC and 25/27 Arms Act. Status report has already been filed. I have heard learned counsel for accused/applicant and learned APP for State assisted by IOs Inspector Iccha Ram and Inspector Raj Kumar.

2. Broadly speaking, prosecution case is that on 01.02.2021, on the complaint of a lady, the FIR in question was registered, alleging that four persons abducted her husband and demanded ransom through mobile phone calls. Originally the ransom demanded was Rs.5,00,000/-, but subsequently the deal was settled at Rs.50,000/-. With the help of technical surveillance,



the alleged abductors were tracked down and a Head Constable was sent as decoy with the ransom money to contact them. Simultaneously, the rescue team also reached there and rescued the abducted victim X. The accused/applicant and his accomplices were arrested. From possession of the accused/applicant, Aadhar Card and purse of X were recovered.

3. Learned counsel for accused/applicant submits that today itself by way of detailed order passed in Bail Application No.1316/2025, the co-accused Swapnil has been granted regular bail and role of the present accused/applicant being much lighter in comparison with that, he also deserves the relief.

4. Learned APP strongly opposes the bail application, contending that the Aadhar and purse of X recovered from the accused/applicant establish complicity of the accused/applicant in this case.

5. As rightly submitted by learned counsel for the accused/applicant, role ascribed to the accused/applicant is much lighter as compared to the role ascribed to the accused Swapnil, who has been granted regular bail today itself by way of detailed Oral Judgment. For brevity, the circumstances, arguments and discussion recorded in the said Oral Judgment are not being repeated here. That being so, the present accused/applicant also, who also was arrested on 01.02.2021 deserves the same relief.

6. Considering the overall circumstances described above, the bail application is allowed and the accused/applicant is directed to be released on



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bail subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the learned trial court.

7. Copy of this order be sent to the concerned Jail Superintendent for being immediately conveyed to the accused/applicant.

**GIRISH KATHPALIA
(JUDGE)**

AUGUST 6, 2025/ry